



2026:AHC:50104

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7700 of 2026

Rambriksh

.....Petitioner(s)

Versus

State Of Up And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Yadav, Mukesh Singh
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Sub Divisional Magistrate, Tehsil Sadar, District Azamgarh to consider and decide the Case No.12346 of 2025, (Computerized Case No.T202515060112346), Rambriksh vs. Ramdhani and others, under Section 116 of U.P. Revenue Code, 2006 within stipulated period.
4. Heard counsel for the parties.
5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.2 namely Sub Divisional Magistrate, Tehsil Sadar, District Azamgarh, to decide the aforesaid case in accordance with law **expeditiously** without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

March 11, 2026

Swati